

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 3
(IB)-345(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal Applicant/petitioner
Vs.
M/s. Vardhaman Estate & Developers Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 13.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Shantanu Malik, Ms. Shuchi Sejwa, Advs.

ORDER

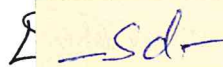
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 19.02.2019.

Process dasti.

List the matter on 19.02.2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)